

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 97 OF 2022

IN THE MATTER OF:

SALMAN MIYA

... Applicant

Versus

STATE OF UTTAR PRADESH

...Respondent

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Respondent

THROUGH

PRIYANKA SWAMI
AdvocateCounsel for SEIAA, U.P.
Chamber 04, Shivalik Tower
Kaushambi, Ghaziabad

Date: __.02.2023

IN THE NATIONAL GREEN TRIBUNAL
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SALMAN MIYA

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STATE OF UTTAR PRADESH & ORS

...Respondent(s)

Reply On Behalf Of RESPONDENT State Level Environment Impact
Assessment Authority (SEIAA), Uttar Pradesh.

MOST RESPECTFULLY SHOWETH: -

Preliminary submissions:-

- I. That it is submitted that the applicant Shri Salman Miya had sent a complaint by post to the Hon'ble National Green Tribunal (NGT) alleging that illegal acid and chemical factories are operating without license as well as burning e-waste in the open in the area of Village Chivra, PS Dholana, District Hapur by Naseen Muradabadi, Mullah Javed, Aslam, Shami, Rashid Aslam, M/s P. Textiles, Sayeed, M/s Irshad Janta Group, Danish, Shakeel.

- II. That the Hon'ble tribunal Vide order dated 04.02.2022, constituted a Joint Committee and directed the same to submit factual and action taken report within three months. The report of the Joint Committee has been filed by Regional Officer of UPPCB vide letter dated 14.10.2022 through email dated 14.10.2022. The copy of the same is annex as **Annexure I**.
- III. That the ministry of Environment and Forest, Govt. of India through its notification dated 14/09/2006, herein attached as **ANNEXURE II** has made it mandatory to obtain Prior Environmental Clearance prior to establishment or expansion of any such project or activity which is listed in the schedule of notification.
- IV. That the Environmental clearance shall be required for:
- a) All new projects or activities listed in the Schedule to this notification.
 - b) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
 - c) Any change in product-mix in an existing manufacturing unit included in Schedule beyond the specified range.
 - d) Objective of this process is to impose certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts.

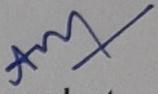
- V. That the environmental clearance shall be taken from Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level, the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity. The State Environment Impact Assessment Authority (SEIAA) shall base its decision on the recommendations of a State level Expert Appraisal Committee (SEAC).
- VI. That the SEIAA and SEAC, Uttar Pradesh have been constituted by Ministry of Environment and Forest & CC, Govt. of India vide notification bearing no. S.O 3338(E) dt. 16.10.2017 (herein attached as **Annexure III**) and subsequently reconstituted through notification bearing no. S.O. 2276(E) dated 11/06/2021(herein attached as **Annexure IV**)
- VII. That the directorate of Environment, Govt. of U.P. has been declared to function as Secretariat to these statutory bodies i.e. SEIAA and SEAC by State Government.
- VIII. That SEIAA, having limited power/jurisdiction and complies accordingly. We as an organization have very limited authority and resources thereby restricting our scope of work. SEIAA draws its delegated authority and responsibilities from the Ministry of Environment, Forest & Climate Change.

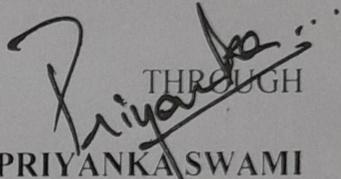
- IX. All such project proposals received to the SEIAA, UP for Prior Environmental Clearance are dealt according to the EIA Notification, 2006 , already annex as **Annexure II**.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- i. Dismiss this Application with Exemplary cost Or
- ii. Pass any such other order as may deem fit.


Respondent


THROUGH
PRIYANKA SWAMI
Advocate
Counsel for SEIAA, U.P.
Chamber 04, Shivalik Tower
Kaushambi, Ghaziabad

Date: __.02.2023

IN THE NATIONAL GREEN TRIBUNAL
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SALMAN MIYA

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AFFIDAVIT

Affidavit of Sh. ANURAG KUMAR YADAV, aged about 46 years s/o Sh. P.N.Singh, presently posted as DEPUTY DIRECTOR, DIR TOBATE OF ENVIRONMENT U.P., having office at E-12/1, NOIDA, Uttar Pradesh.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions. **based on official records.**
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed there from.



[Signature]
 DEPONENT

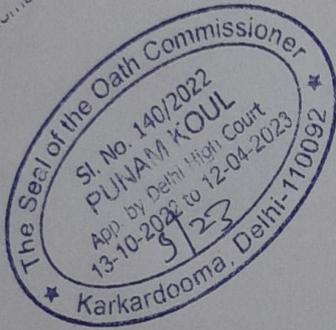
VERIFICATION

11 FEB 2023

Verified on solemn affirmation at New Delhi on this _____ day of February, 2023, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

DEPONENT

I identify the Deponent who has signed/put his/her impression in my presence



CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. Anurag K. Yadav ..
S/o, W/o, D/o, Sh. P. N. Singh .. R/o.....
Identified by Sh. M. K. S. ..
has solemnly affirmed at Delhi
on..... 9/23 ..
that the contents of the affidavit which
have been read over & explained to him/her
are true & correct to his/her knowledge

Oath Commissioner KKD Court Delh

11 FEB 2023

66

क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 1895/NGT OA-97/22/2022

दिनांक 14/7/2022

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Report of the Joint Committee in compliance to Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi Order dated 04.02.2022 in O.A. No. 97/2022 in the matter of Salman Miya Vs State of Uttar Pradesh

Respected Sir,

With reference to the above-mentioned subject Compliance Report in Original Application No-97/2022 in the matter of Salman Miya Vs State of Uttar Pradesh is hereby submitted for kind perusal and necessary action please.

Enclosure: Joint report.

Yours Sincerely

Regional Officer

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
3. Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
4. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०

Compliance Report
In
Original Application No.
97/2022

Salman Miya
Versus
State of Uttar Pradesh

Order Date - 04-02-2022

Filed on Behalf Joint Committee by:
Uttar Pradesh Pollution Control Board

1. Background

The applicant Shri Salman Miya had sent a complaint by post to the Hon'ble National Green Tribunal (NGT) alleging that illegal acid and chemical factories are operating without license as well as burning e-waste in the open in the area of Village Chivra, PS Dholana, District Hapur by Naseen Muradabadi, Mullah Javed, Aslam, Shami, Rashid Aslam, M/s P. Textiles, Sayeed, M/s Irshad Janta Group, Danish, Shakeel. In view of said complaint, Hon'ble NGT had passed following order dated 04.02.2022: -

"...Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a Joint Committee of the CPCB, State PCB, Superintendent of Police and District Magistrate- Hapur (Uttar Pradesh). The State PCB will be the Nodal agency for coordination and compliance...."

2. Compliance and Action Taken Report:

In compliance with orders of the Hon'ble NGT, State Board had sought nominations from respective agencies for the constitution of the Committee and site inspection vide letter dated 16.02.2022, copy of the same is annexed as *Annexure I*. The committee, comprising of Shri Tarun Darbari, Scientist D, Central Pollution Control Board (CPCB), New Delhi, Shri Praveen Kumar, Tehsildar, Dhaulana, Dr. Tejbir Singh, D.S.P., Dhaulana, Shri Kishan Singh, Assistant Environmental Engineer and Shri Ranjit Singh, Junior Engineer, Uttar Pradesh Pollution Control Board (UPPCB), Ghaziabad, inspected the site stated in the complaint along with committee members on 23.04.2022. Shri Tarun Darbari, Scientist D, CPCB, and Shri Kishan Singh, Assistant Environmental Engineer, UPPCB have re- visited all the sites on 29-08-2022. The complainant could not be contacted as none of the committee members were aware of the complainant's contact details. It is pertinent to mention that the area stated in the complaint is not residential but an approved industrial area of the Uttar Pradesh State Industrial Development Authority (UPSIDA) at Mussoorie Gulawathi Road. Observations of inspection have been detailed hereunder.

1- Plot number E-59, Phase-1, MG Road, Hapur:

Observation dated 23-04-2022: During inspection, setup for manual dismantling of printed circuit boards (PCBs) was found, followed by leaching and smelting in the pot furnace, which was also available on site in which wood or coal were used as fuel. No air pollution control devices were found to be installed. During the inspection, no work was being done on site and only the security guard was present. It was informed by the guard that the said premise has been taken on rent by Mr. Naseem Ahmed, a resident of Moradabad and the work is currently closed due to Ramzan. The said industry has not obtained any permission such as consent to establish or consent to operate under Water and Air Act or Authorisation under E-Waste(M) Rules, 2016 from the U.P. Pollution Control Board.

Observation dated 29-08-2022: During the inspection, plant and machinery were found removed which were observed during inspection on 23-04-2022. The photographs taken at the time of inspection dated 23-04-2022 and 29-08-2022 are as follows: -

Photographs dated: 23-04-2022



Photographs dated: 29-08-2022



2- Plot No. G-54, Phase-1, MG Road, Hapur:

Observation dated 23-04-2022: During inspection, it was found that manual dismantling of e-waste was being done on the said plot. It was informed by the representative present in the industry that the owner of the said industry is Mr. Arif resident of Moradabad, has taken the premises on rent. No plant machinery was found installed during the inspection. The guard present during the inspection could not present proof of the firm's name and permission from the concerned departments. The said industry has not obtained either consent to establish or consent to operate and Authorization under E-Waste(M) Rules, 2016 from the UP Pollution Control Board.

Observation dated 29-08-2022: The said industry was found closed during the inspection. After enquiring from nearby industries, it was informed that the industry had vacated the plot 03 to 04 months ago and no work is being done at present.

The photographs taken at the time of inspection dated 23-04-2022 and 29-08-2022 are as follows:-

Photographs dated 23-04-2022



Photographs dated 29-08-2022



3- Plot No. G-45 Phase-1, MG Road, Hapur:

Observation dated 23-04-2022: During inspection, setup for manual dismantling of Printed Circuit Board (PCB) was found, followed by leaching and smelting in the port furnace, which was also available on site in which wood/coal is used as fuel. No air pollution control devices were found installed on site. During the inspection, no work was being done on site and only a security guard was present. It was informed by the guard that the owner of the said industry Mr. Shami, a resident of Moradabad has taken the said premise on rent. Presently work is closed due to Ramzan. The said industry has not obtained either consent to establish/consent to operate from the UP Pollution Control Board.

Observation dated 29-08-2022: During the inspection, plant and machinery were found removed which were observed during inspection on 23-04-2022. The photographs taken at the time of inspection dated 23-04-2022 and 29-08-2022 are as follows: -

Photographs dated 23-04-2022



Photographs dated 29-08-2022



4- Plot number G-270, Phase 1, MG Road, Hapur:

Observation dated 23-04-2022: The said industry was found closed during the inspection. After enquiring from nearby industries, it was informed that the said industry had vacated the plot 03 to 04 months ago and no work is being done at present.

Observation dated 29-08-2022: During the inspection, no plant and machinery were found installed in the said industry premise. The photographs taken at the time of inspection dated 23-04-2022 and 29-08-2022 are as follows: -

Photographs dated 23-04-2022



Photographs dated 29-08-2022



5- Plot No. G-142, Phase 1, MG Road, Hapur:

Observation dated 23-04-2022: The said industry was found closed during the inspection. After enquiring from nearby industries, it was informed that the said industry had vacated the plot 03 to 04 months ago and no work is being done at present.

Observation dated 29-08-2022: During the inspection, no plant and machinery

were found installed in the said industry premise.

The photographs taken at the time of inspection dated 29-08-2022 are as follows:-

Photographs dated 29-08-2022



6- Plot No. G-71, Phase 1, MG Road, Hapur:

Observation dated 23-04-2022: During the inspection, the work of paper cutting was found on the said plot, and a printing machine was found installed. It was informed by the representative present in the industry that the above industry building had been taken on rent a month ago. No objection certificate and consent for water and air has not been obtained from the UP Pollution Control Board by the industry. Previously, State Board inspected the said premises on 19.11.2021 and unauthorized e-waste dismantling and smelting work was found to be done, consequently, State Board had issued closure order 11.01.2022 and imposed environmental compensation as well.

Observation dated 29-08-2022: During the inspection, no plant and machinery were found installed in the said industry premise. However, the said premise has been taken on rent by Mr. Sanjeev Kumar. He informed that they are planning to start manufacturing the Food Products (Sweets and Namkeen) from 01-09-2022.

The photographs taken at the time of inspection dated 23-04-2022 and 29-08-2022 are as follows: -

Photographs dated 23-04-2022



Photographs dated 29-08-2022



7- Plot No. G-80, Phase 1, MG Road, Hapur:

Observation dated 23-04-2022 and 29-08-2022: During the inspection, no plant and machinery were found installed in the said industry premise. The photographs taken at the time of inspection dated 23-04-2022 and 29-08-2022 are as follows: -



Photograph dated 23-04-2022



Photograph dated 29-08-2022

8- Plot No. H-16, Phase 1, MG Road, Hapur:

Observation dated 23-04-2022: During the inspection, no plant and machinery were found installed in the said industry premises.

Observation dated 29-08-2022: During the inspection, an industry named M/s M F Fabrication works was found operating since 20-08-2022 on the said plot. The work of sheet metal including cutting, welding and painting work was found on the said plot. No objection certificate and consent for water and air has not been obtained from the UP Pollution Control Board by the industry. The photographs taken at the time of inspection dated 23-04-2022 and 29-08-2022 are as follows:-

Photograph dated 23-04-2022



Photographs dated 29-08-2022



9- Plot No. I-10, Phase III, MG Road, Hapur:

Observation dated 23-04-2022: The said industry was found closed during the inspection. After enquiring from nearby industries, it was informed that the

industry had vacated the plot 03 to 04 months ago and no work is being done at present.

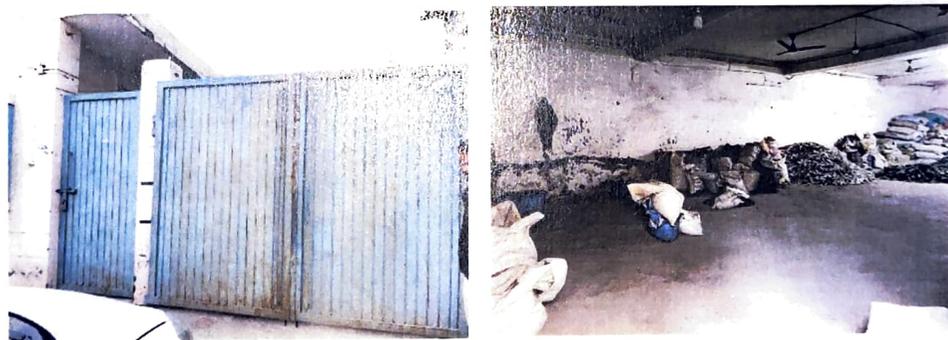
Observation dated 29-08-2022: During inspection, it was found that unauthorised manual dismantling of e-waste was being done on the said plot. No plant machinery was found installed on the said plot. The said industry has not obtained either consent to establish or consent to operate under water and Air Act or Authorisation under E-Waste(M) Rules, 2016 from the UP Pollution Control Board.

The photographs taken at the time of inspection dated 23-04-2022 and 29-08-2022 are as follows: -

Photograph dated 23-04-2022



Photograph dated 29-08-2022



10- Plot No. I-8, Phase III, MG Road, Hapur:

Observation dated 23-04-2022: During the inspection, an industry named M/s Actinate Bio Pharma Pvt Ltd was found operating on the said plot, in which Ayurvedic medicines are produced by the formulation process. No fuel and water are used in the production process of the industry, and no effluent is generated from the production process of the industry.

Observation dated 29-08-2022: During the inspection, no plant and machinery

were found installed in the said industry premise. The photographs taken at the time of inspection dated 23-04-2022 and 29-08-2022 are as follows:-

Photograph dated 23-04-2022



Photograph dated 29-08-2022



Action Taken:

Under section 31A of the Air (Prevention and Control of Pollution) Act, 1981, UPPCB issued closure orders to illegal units operating at Plot No. E-59, Phase-1, MG Road, Hapur, Plot No. G-45, Phase-1, MG Road, Hapur, Plot No. G-54 Phase-1, MG Road, Hapur and Plot No. G-71, Phase 1, MG Road, Hapur and also imposed an environmental compensation of Rs. 52,60,000/- (Fifty Two Lakhs Sixty Thousand On) on illegal polluting units. Electricity disconnection has also been done on said plots to ensure closure. Copy of closure orders is annexed as *Annexure II* of the report.

Besides this, letter has been sent to Regional Manager, UPSIDA to initiate action as per law as these units were found to be operating without obtaining necessary permission with regards to rent/product change from UPSIDA. Also, recommendation to realise environmental compensation imposed on defaulting units as arrears of land

revenue from plot owners (in case lessors are not known) has been made. *Annexure III*

Notices were issued to I-10, G-71 and H-16 as they were found to be operating on 29.08.2022. Thereafter, Consent to Operate has been issued to H-16 for steel fabrication (Green Category) and I-10 and G-71 have shut their operations and submitted affidavits in this regards. Same has been verified on site. *Annexure IV*

Report is being submitted for kind perusal and further necessary directions



(Ranjeet Singh)
Junior Engineer,
UPPCB



(Kishan Singh)
Assistant Environmental
Engineer, UPPCB



(Tarun Darbari)
Scientist-'D'
CPCB



(Dr. Tejbir Singh)
D.S.P.
Dhaulana, Hapur



(Praveen Kumar)
Tehsildar, Dhaulana



क्षेत्रीय कार्यालय-उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2028 / एन0जी0टी0-138 / ओ0ए0न-97 / 2022

दिनांक 16/02/2022

सेवा में,

1. सदस्य सचिव महोदय, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली।
2. पुलिस अधीक्षक, हापुड़।

Recd

विषय: मा0 एन0जी0टी0 नई दिल्ली में योजित OA No-97/2022 Salman Miya Versus State of Uttar Pradesh में पारित आदेश दिनांक 04.02.2022 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 नई दिल्ली में योजित OA No-97/2022 Salman Miya Versus State of Uttar Pradesh में पारित आदेश दिनांक 04.02.2022 को आदेश पारित किए गये हैं, जिसका मुख्य अंश निम्नवत है:-

".....Grievance of the applicant Samlan Miya is against running of illegal acid and chemical factories without license as well as burning of ewaste in open in area of Village Chivra, PS Dholana, District Hapur, Uttar Pradesh, by Naseen Muradabadi, Mullah Javed, Aslam, Shami, Rashid Aslam, M/S P. Textile, Sayeed, M/S Irshad Janta Group, Danish, Shakeel. It is submitted that these acid and chemical factories emit toxic gases and pollution which is very harmful for the children as well as for aged persons. Complaints were also given to the local police in this regard but no action has been taken so far.

Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a Joint Committee of the CPCB, State PCB, Superintendent of Police and District Magistrate- Hapur (Uttar Pradesh). The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF....."

उपरोक्त के कम में आपसे सादर अनुरोध है कि मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में संयुक्त निरीक्षण हेतु प्रतिनिधि नाभित करने का कष्ट करें, जिससे कि जिला प्रशासन की तरफ से नियत तिथि पर संयुक्त निरीक्षण कर आख्या मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष निर्धारित समयावधि में प्रस्तुत की जा सकें। वाद की अग्रिम सुनवाई दिनांक 13.05.2022 नियत है।

संलग्नक: उपरोक्तानुसार।

भवदीय

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. जिलाधिकारी महोदय, हापुड़।
2. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. सहायक पर्यावरण अभियंता/अवर अभियंता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को आवश्यक कार्यवाही हेतु।

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई0एन0एस0-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010



Ref No. 47373 / C-1 / सा 935 / बन्दी आदेश / 2022

Date: 17/6/22

सेवा में,

पंजीकृत

श्री धीरज अग्रवाल,
प्लॉट नं०-ई-59, फेज-1,
एम०जी० रोड, यू०पी०सी०डा० औद्योगिक क्षेत्र,
हापुड़।

यह कि श्री धीरज अग्रवाल, प्लॉट नं०-ई-59, फेज-1, एम०जी० रोड, यू०पी०सी०डा० औद्योगिक क्षेत्र, हापुड़ जो मैनुअल प्रक्रिया द्वारा पी०सी०डी० बोर्ड को डिस्मेन्टलिंग कर नाईट्रिक एसिड एवं हाईड्रोक्लोरिक एसिड के घोल में डिजाल्व कर गोल्ड एवं अन्य मेटल को पृथक्कीकरण करने के उपरान्त पोर्ट भट्टी में गलाने के कार्य हेतु उपरोक्त वर्णित स्थल पर संचालित है, जिसे आगे उद्योग कहा जायेगा तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि श्री धीरज अग्रवाल, प्लॉट नं०-ई-59, फेज-1, एम०जी० रोड, यू०पी०सी०डा० औद्योगिक क्षेत्र, हापुड़ का निरीक्षण संयुक्त समिति के अध्यक्ष आनन्द कुमार, वैज्ञानिक एफ, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली, प्रवीन कुमार, तहसीलदार, धौलाना, डा० तेजवीर सिंह, क्षेत्राधिकारी पुलिस, धौलाना, किशन सिंह, सहायक पर्यावरण अभियंता तथा रंजीत सिंह, अवर अभियंता, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा संयुक्त रूप से दिनांक 23.04.2022 को किया गया। निरीक्षण के दौरान उद्योग में मेटल को गलाने हेतु एक पोर्ट फर्नेस स्थापित पायी गयी, जिसमें ईंधन हेतु लकड़ी का प्रयोग किया जाना अवगत कराया गया तथा उक्त पर वायु प्रदूषण नियंत्रण हेतु कोई व्यवस्था स्थापित नहीं पायी गयी। निरीक्षण के दौरान उपस्थित प्रतिनिधि द्वारा फर्म का नाम एवं सम्बन्धित विभागों से अनुमतियों के साक्ष्य प्रस्तुत नहीं किया गया। इकाई द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्राविधानों का अनुपालन नहीं किया जा रहा है।

यह कि उपरोक्त वर्णित तथा उद्योग द्वारा किये जा रहे वायु प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से आवश्यक है कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाईयों के विरुद्ध निषेधात्मक कार्यवाही करते हुए आपकी संचालन को रोका जाये।

वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अनुपालन में आपकी औद्योगिक इकाई को सक्षम अधिकारी के अनुमति से निम्नलिखित बंदी आदेश जारी किया गया है:-

1. यह कि श्री धीरज अग्रवाल, प्लॉट नं०-ई-59, फेज-1, एम०जी० रोड, यू०पी०सी०डा० औद्योगिक क्षेत्र, हापुड़ पर अवैध रूप से संचालित इकाईयों की संचालन/उत्पादन प्रक्रिया को तात्काल प्रभाव से बंद कर दिया जाये।
2. यह कि सक्षम अधिकारियों को निर्दिष्ट किया जाता है कि श्री धीरज अग्रवाल, प्लॉट नं०-ई-59, फेज-1, एम०जी० रोड, यू०पी०सी०डा० औद्योगिक क्षेत्र, हापुड़ पर अवैध रूप से संचालित इकाईयों को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का उत्पादन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

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उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न वर्णित उल्लंघन के दृष्टिगत श्री धीरज अग्रवाल, प्लॉट नं०-ई-59, फेज-1, एम०जी० रोड, यू०पी०सी०डा० औद्योगिक क्षेत्र, हापुड के विरुद्ध मा० एन०जी०टी० के आदेशों के अनुक्रम में निर्गत केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाईन के आधार पर क्षेत्रीय अधिकारी द्वारा डिफाल्टर दिवसों हेतु की गयी संस्तुति दिनांक 07.12.2021 से दिनांक 23.04.2022 तक कुल 138 डिफाल्टर दिवस हेतु रू० 6,90,000/- (रू० छः लाख नब्बे हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

सक्षम अधिकारी के अनुमोदनोपरान्त।

(विवेक शर्मा)

मुख्य पर्यावरण अभियन्ता (वृत्त-1)

प्रतिलिपि :-

1. जिलाधिकारी, हापुड।
2. अधिशासी अभियन्ता, उ०प्र० पावर कार्पोरेशन लि०, हापुड को इस आशय से प्रेषित की उद्योग की विद्युत आपूर्ति तत्काल विच्छेदित करने का कष्ट करे।
3. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्त निर्देश का अनुपालन सुनिश्चित कराकर अनुवर्ती कार्यवाही सहित अनुपालन आख्या ससमय मुख्यालय प्रेषित करें।

मुख्य पर्यावरण अभियन्ता (वृत्त-1)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- 178643 /C-1/सा0-1003/बन्दी आदेश/2022

Date: 19.7.22

सेवा में,

पंजीकृत

श्री बलराम कसाना,
प्लॉट नं0-जी-45, फेज-1,
एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र,
हापुड़।

यह कि श्री बलराम कसाना, प्लॉट नं0-जी-45, फेज-1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र, हापुड़ जो मैनुअल प्रक्रिया द्वारा ई-वेस्ट डिस्मेन्टलिंग के कार्य हेतु उपरोक्त वर्णित रथल पर संचालित है, जिसे आगे उद्योग कहा जायेगा तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि श्री बलराम कसाना, प्लॉट नं0-जी-45, फेज-1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र, हापुड़ का निरीक्षण संयुक्त समिति के सदस्य आनन्द कुमार, वैज्ञानिक एफ, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली, प्रवीन कुमार, तहसीलदार, धौलाना, डा0 तेजवीर सिंह, क्षेत्राधिकारी पुलिस, धौलाना, किशन सिंह, सहायक पर्यावरण अभियंता तथा रंजीत सिंह, अवर अभियंता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा संयुक्त रूप से दिनांक 23.04.2022 को किया गया। निरीक्षण के दौरान उद्योग में मैटल को गलाने हेतु एक पोर्ट फर्नेस स्थापित पायी गयी, जिसमें ईंधन हेतु लकड़ी का प्रयोग किया जाना अवगत कराया गया तथा उक्त पर वायु प्रदूषण नियंत्रण हेतु कोई व्यवस्था स्थापित नहीं पायी गयी। निरीक्षण के दौरान उपस्थित प्रतिनिधि द्वारा फर्म का नाम एवं सम्बन्धित विभागों से अनुमतियों के साक्ष्य प्रस्तुत नहीं किया गया। ई-वेस्ट डिस्मेन्टलिंग प्रक्रिया से जनित उत्सर्जन हेतु वायु प्रदूषण नियंत्रण व्यवस्था स्थापित नहीं पायी गयी। इकाई द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्राविधानों का अनुपालन नहीं किया जा रहा है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे वायु प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अंतर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाईयों के विरुद्ध निषेधात्मक कार्यवाही करते हुए उद्योग के संचालन को रोका जाये।

वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अनुपालन में आपकी औद्योगिक इकाई को सक्षम अधिकारी के अनुमति से निम्नलिखित बंदी आदेश जारी किया जाता है:-

1. यह कि श्री बलराम कसाना, प्लॉट नं0-जी-45, फेज-1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र, हापुड़ पर अवैध रूप से संचालित इकाईयों की संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाये।
2. यह कि सक्षम अधिकारियों को निर्देशित किया जाता है कि श्री बलराम कसाना, प्लॉट नं0-जी-45, फेज-1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र, हापुड़ पर अवैध रूप से संचालित इकाईयों को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

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उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न वर्णित उल्लंघन के दृष्टिगत श्री बलराम कसाना, प्लॉट नं०-जी-45, फेज-1, एम०जी० रोड, यू०पी०सी०डा० औद्योगिक क्षेत्र, हापुड़ के विरुद्ध मा० एन०जी०टी० के आदेशों के अनुक्रम में निर्गत केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाईन के आधार पर रू० 10,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

सक्षम अधिकारी के अनुमोदनोपरान्त।

(विवेक राय)

मुख्य पर्यावरण अभियन्ता (वृत्त-1)

प्रतिलिपि :-

1. जिलाधिकारी, हापुड़।
2. अधिशासी अभियन्ता, उ०प्र० पावर कार्पोरेशन लि०, हापुड़ को इस आशय से प्रेषित की उद्योग की विद्युत आपूर्ति तत्काल विच्छेदित करने का कष्ट करे।
3. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्त निर्देश का अनुपालन सुनिश्चित कराकर अनुवर्ती कार्यवाही सहित अनुपालन आख्या ससमय मुख्यालय प्रेषित करें।

मुख्य पर्यावरण अभियन्ता (वृत्त-1)

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UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- 4774/19 C-1 / सा0-936 / बन्दी आदेश / 2022

Date: 20/6/22

सेवा में,

पंजीकृत

श्री रोहित वासन,
प्लॉट नं0-जी-54, फेज-1,
एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र,
हापुड़।

यह कि श्री रोहित वासन, प्लॉट नं0-जी-54, फेज-1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र, हापुड़ जो मैनुअल प्रक्रिया द्वारा पी0सी0बी0 बोर्ड को डिस्मेंटलिंग कर नाईट्रिक एसिड एवं हाईड्रोक्लोरिक एसिड के घोल में डिजात्व कर गोल्ड एवं अन्य मेटल को पृथकीकरण करने के उपरान्त पोर्ट भट्टी में गलाने के कार्य हेतु उपरोक्त वर्णित स्थल पर संचालित है, जिसे आगे उद्योग कहा जायेगा तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि श्री रोहित वासन, प्लॉट नं0-जी-54, फेज-1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र, हापुड़ का निरीक्षण संयुक्त समिति के सदस्य आनन्द कुमार, वैज्ञानिक एफ, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली, प्रवीन कुमार, तहसीलदार, धौलाना, डा0 तेजबीर सिंह, क्षेत्राधिकारी पुलिस, धौलाना, किशन सिंह, सहायक पर्यावरण अभियंता तथा रंजीत सिंह, अवर अभियंता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा संयुक्त रूप से दिनांक 23.04.2022 को किया गया। निरीक्षण के दौरान उद्योग में मेटल को गलाने हेतु एक पोर्ट फर्नेस स्थापित पायी गयी, जिसमें ईंधन हेतु लकड़ी का प्रयोग किया जाना अवगत कराया गया तथा उक्त पर वायु प्रदूषण नियंत्रण हेतु कोई व्यवस्था स्थापित नहीं पायी गयी। निरीक्षण के दौरान उपस्थित प्रतिनिधि द्वारा फर्म का नाम एवं सम्बन्धित विभागों से अनुमत्तियों के साक्ष्य प्रस्तुत नहीं किया गया। इकाई द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्राविधानों का अनुपालन नहीं किया जा रहा है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे वायु प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अंतर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाईयों के विरुद्ध निषेधात्मक कार्यवाही करते हुए उद्योग के संचालन को रोका जाये।

वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अनुपालन में आपकी औद्योगिक इकाई को सक्षम अधिकारी के अनुमति से निम्नलिखित बंदी आदेश जारी किया जाता है:-

1. यह कि श्री रोहित वासन, प्लॉट नं0-जी-54, फेज-1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र, हापुड़ पर अवैध रूप से संचालित इकाईयों की संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाये।
2. यह कि सक्षम अधिकारियों को निर्देशित किया जाता है कि श्री रोहित वासन, प्लॉट नं0-जी-54, फेज-1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र, हापुड़ पर अवैध रूप से संचालित इकाईयों को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

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उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न वर्णित उल्लंघन के दृष्टिगत श्री रोहित वासन, प्लॉट नं०-जी-54, फेज-1, एम०जी० रोड, यू०पी०सी०डा० औद्योगिक क्षेत्र, हापुड़ के विरुद्ध मा० एन०जी०टी० के आदेशों के अनुक्रम में निर्गत केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाईन के आधार पर क्षेत्रीय अधिकारी द्वारा डिफाल्टर दिवसों हेतु की गयी संस्तुति दिनांक 07.12.2021 से दिनांक 23.04.2022 तक कुल 138 डिफाल्टर दिवस हेतु रू० 6,90,000/- (रू० छः लाख नब्बे हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

सक्षम अधिकारी के अनुमोदनोपरान्त।

(विवेक राय)

मुख्य पर्यावरण अभियन्ता (वृत्त-1)

प्रतिलिपि :-

1. जिलाधिकारी, हापुड़।
2. अधिशासी अभियन्ता, उ०प्र० पावर कार्पोरेशन लि०, हापुड़ को इस आशय से प्रेषित की उद्योग की विद्युत आपूर्ति तत्काल विच्छेदित करने का कष्ट करे।
3. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्त निर्देश का अनुपालन सुनिश्चित कराकर अनुवर्ती कार्यवाही सहित अनुपालन आख्या ससमय मुख्यालय प्रेषित करें।

मुख्य पर्यावरण अभियन्ता (वृत्त-1)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- 178583 /C-1 /सा0-1004 /बन्दी आदेश /2022

Date: 12/7/22

सेवा में,

पंजीकृत

मो0 यामीन,
प्लॉट नं0-जी-71, फेज-1,
एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र,
हापुड़।

यह कि मो0 यामीन, प्लॉट नं0-जी-71, फेज-1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र, हापुड़ जो बुक पेपर कटिंग के कार्य हेतु उपरोक्त वर्णित स्थल पर संचालित है, जिसे आगे उद्योग कहा जायेगा तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि मो0 यामीन, प्लॉट नं0-जी-71, फेज-1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र, हापुड़ का निरीक्षण संयुक्त समिति के सदस्य आनन्द कुमार, वैज्ञानिक एफ, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली, प्रवीन कुमार, तहसीलदार, धौलाना, डा0 तेजबीर सिंह, क्षेत्राधिकारी पुलिस, धौलाना, किशन सिंह, सहायक पर्यावरण अभियंता तथा रंजीत सिंह, अवर अभियंता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा संयुक्त रूप से दिनांक 23.04.2022 को किया गया। निरीक्षण के दौरान पाया गया कि उद्योग द्वारा उ0प्र0 प्रदूषण नियंत्रण बोर्ड से स्थापना/संचालन हेतु अनापत्ति/सहमति जल एवं वायु प्राप्त नहीं किया गया है। इकाई द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्राविधानों का अनुपालन नहीं किया जा रहा है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे वायु प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अंतर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाईयों के विरुद्ध निषेधात्मक कार्यवाही करते हुए उद्योग के संचालन को रोका जाये।

वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अनुपालन में आपकी औद्योगिक इकाई को सक्षम अधिकारी के अनुमति से निम्नलिखित बंदी आदेश जारी किया जाता है:-

1. यह कि मो0 यामीन, प्लॉट नं0-जी-71, फेज-1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र, हापुड़ पर अवैध रूप से संचालित इकाईयों की संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाये।
2. यह कि सक्षम अधिकारियों को निर्देशित किया जाता है कि मो0 यामीन, प्लॉट नं0-जी-71, फेज-1, एम0जी0 रोड, यू0पी0सी0डा0 औद्योगिक क्षेत्र, हापुड़ पर अवैध रूप से संचालित इकाईयों को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

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उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न वर्णित उल्लंघन के दृष्टिगत मो० यामीन, प्लॉट नं०-जी-71, फेज-1, एम०जी० रोड, यू०पी०सी०डा० औद्योगिक क्षेत्र, हापुड़ के विरुद्ध मा० एन०जी०टी० के आदेशों के अनुक्रम में निर्गत केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गार्डलाईन के आधार पर रू० 10,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

सक्षम अधिकारी के अनुमोदनोपरान्त।

(विवेक राय)

मुख्य पर्यावरण अभियन्ता (वृत्त-1)

प्रतिलिपि :-

1. जिलाधिकारी, हापुड़।
2. अधिशासी अभियन्ता, उ०प्र० पावर कार्पोरेशन लि०, हापुड़ को इस आशय से प्रेषित की उद्योग की विद्युत आपूर्ति तत्काल विच्छेदित करने का कष्ट करे।
3. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्त निर्देश का अनुपालन सुनिश्चित कराकर अनुवर्ती कार्यवाही सहित अनुपालन आख्या ससमय मुख्यालय प्रेषित करें।

मुख्य पर्यावरण अभियन्ता (वृत्त-1)

ve. Ay

उ० प्र० प्रदूषण नियंत्रण बोर्ड,

टी०सी०-12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

पत्रांक: 70357
सेवा में,

/सी-1/सा०-796/2022

पंजीकृत
दिनांक 11/12/22

मो० यामीन,
पुत्र मो० इस्लाम खान,
म०न०-32/382, त्रिलोकपुरी,
दिल्ली-110091

कार्यस्थल- जी-71,
यू०पी०सी०डा०,
एम०जी०रोड औद्योगिक क्षेत्र,
हापुड

विषय : मो० यामीन पुत्र मो० इस्लाम खान, म०न०-32रु382, त्रिलोकपुरी, दिल्ली के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

महोदय,

कृपया लागू GRAP एवम् Commission for Air Quality Management in National Capital Region and Adjoining Areas, New Delhi द्वारा जारी निर्देशों के अनुपालन में यूपीसीडा के प्राधिकृत अधिकारियों एवम् बोर्ड के क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा प्लॉट संख्या-जी-71, यूपीसीडा, एम०जी०रोड औद्योगिक क्षेत्र, हापुड का निरीक्षण दिनांक-19.11.2021 को किया गया। उक्त प्लॉट पर लैंड/मैटल स्लैग को मैल्ट कर लैंड/मैटल्स को निकालने का कार्य किया जाता पाया गया। उद्योग में वायु प्रदूषणकारी स्रोत के रूप में कोल/बुड से संचालित होने वाली भट्टियों स्थापित व कार्यरत पायी गयीं तथा भट्टियों के संचालन एवम् प्रक्रिया उत्सर्जन से जनित होने वाले वायु प्रदूषण नियंत्रण हेतु कोई व्यवस्था स्थापित नहीं पायी गयी। उद्योग बोर्ड से बिना सहमति प्राप्त किये अवैध रूप से संचालित है जो कि पर्यावरणीय अधिनियमों का उल्लंघन है। क्षेत्रीय अधिकारी, गाजियाबाद द्वारा प्लॉट संख्या-जी-71, यूपीसीडा, एम०जी०रोड औद्योगिक क्षेत्र, हापुड के स्वामी मो० यामीन पुत्र मो० इस्लाम खान, म०न०-32/382, त्रिलोकपुरी, दिल्ली के विरुद्ध रूपया-25,00,000/- (रूपया पच्चीस लाख मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

अतः क्षेत्रीय अधिकारी, गाजियाबाद की आख्या एवम् संस्तुति दिनांक-20.11.2021 तथा मा० एन०जी०टी० के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनायी गयी गाइड लाइन के अनुसार सक्षम अधिकारी के अनुमोदनोपरान्त प्लॉट स्वामी मो० यामीन पुत्र मो० इस्लाम खान, म०न०-32/382, त्रिलोकपुरी, दिल्ली के विरुद्ध रूपया-25,00,000/- (रूपया पच्चीस लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है एवम् निर्देशित किया जाता है कि उक्त धनराशि रूपया-25,00,000/- (रूपया पच्चीस लाख मात्र) को उ०प्र० प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आईएफसी कोड-UBIN 0570150 में 15 दिन के अन्दर जमा करते हुए साक्ष्य सहित बोर्ड को सूचित करें अन्यथा आपके विरुद्ध नियमानुसार अग्रिम कार्यवाही की जायेगी जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

भवदीय,
(विवेक शर्मा)
मुख्य पर्यावरण अभियन्ता, वृत्त-1

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी,, हापुड।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अभियन्ता, वृत्त-1



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 1800/1104/23/2021
सेवा में,

दिनांक 23/09/2021

क्षेत्रीय प्रबन्धक,
यू०पी०सी०डा०ए०, सी-2, चतुर्थ तल, महालक्ष्मी माल,
आर०डी०सी० राजनगर, गाजियाबाद (उ०प्र०)।

विषय: अवैध रूप से संचालित उद्योगों के विरुद्ध कार्यवाही किये जाने के सम्बन्ध में।
महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। तत्कम में अवगत कराना है कि क्षेत्रीय कार्यालय के प्राधिकृत अधिकारियों द्वारा यू०पी०सी०डा०, एम०जी० रोड औद्योगिक क्षेत्र के अन्तर्गत फेज-1, फेज-2, फेज-3 में स्थापित उद्योगों का निरन्तर निरीक्षण किया जा रहा है। निरीक्षण के दौरान विभिन्न प्लॉटों पर अवैध उद्योग जिन्हें उ०प्र० प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्रमाण पत्र/सहमति पत्र/जल/वायु प्राप्त नहीं है स्थापित व कार्यरत पाये गये। उक्त उद्योगों के विरुद्ध उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा जल/वायु अधिनियम के अन्तर्गत कार्यवाही की है। उद्योगों/प्लॉटों का विवरण निम्नवत् है:-

क्र०सं०	उद्योगों/प्लॉटों नाम व प्लॉट संख्या
1.	प्लॉट नं० जी-54, फेज-1, एम०जी० रोड, यू०पी०सी०डा० औद्योगिक क्षेत्र, हापुड
2.	प्लॉट नं० ई-59, फेज-1, एम०जी० रोड, यू०पी०सी०डा० औद्योगिक क्षेत्र, हापुड
3.	प्लॉट नं० जी-45, फेज-1, एम०जी० रोड, यू०पी०सी०डा० औद्योगिक क्षेत्र, हापुड
4.	प्लॉट नं० आई-8, फेज-3, एम०जी० रोड, यू०पी०सी०डा० औद्योगिक क्षेत्र, हापुड
5.	प्लॉट नं० जी-142, फेज-1, एम०जी० रोड, यू०पी०सी०डा० औद्योगिक क्षेत्र, हापुड
6.	प्लॉट नं० जी-71, फेज-1, एम०जी० रोड, यू०पी०सी०डा० औद्योगिक क्षेत्र, हापुड
7.	प्लॉट नं० आई-10, फेज-3, एम०जी० रोड, यू०पी०सी०डा० औद्योगिक क्षेत्र, हापुड
8.	प्लॉट नं० बी-42, फेज-1, एम०जी० रोड, यू०पी०सी०डा० औद्योगिक क्षेत्र, हापुड
9.	प्लॉट नं० एफ-15, फेज-1, यू०पी०सी०डा० औद्योगिक क्षेत्र, एम०जी० रोड, हापुड
10.	प्लॉट नं० एफ-02, फेज-1, यू०पी०सी०डा० औद्योगिक क्षेत्र, एम०जी० रोड, हापुड
11.	प्लॉट नं० एफ-58, फेज-1, यू०पी०सी०डा० औद्योगिक क्षेत्र, एम०जी० रोड, हापुड
12.	प्लॉट नं० एफ-41, फेज-1, यू०पी०सी०डा० औद्योगिक क्षेत्र, एम०जी० रोड, हापुड
13.	प्लॉट नं० एफ-43, फेज-1, यू०पी०सी०डा० औद्योगिक क्षेत्र, एम०जी० रोड, हापुड
14.	प्लॉट नं० एफ-51, 52, फेज-1, यू०पी०सी०डा० औद्योगिक क्षेत्र, एम०जी० रोड, हापुड
15.	प्लॉट नं० एफ-611, फेज-2, एम०जी० रोड औद्योगिक क्षेत्र, हापुड
16.	प्लॉट नं० जी-610, फेज-2, एम०जी० रोड औद्योगिक क्षेत्र, हापुड
17.	प्लॉट नं० सी-51, 52, 91, 92, फेज-3, एम०जी० रोड औद्योगिक क्षेत्र, हापुड
18.	प्लॉट नं० सी-90, फेज-3, एम०जी० रोड औद्योगिक क्षेत्र, हापुड
19.	प्लॉट नं० सी-89, फेज-3, एम०जी० रोड औद्योगिक क्षेत्र, हापुड
20.	प्लॉट नं० सी-81, फेज-3, एम०जी० रोड औद्योगिक क्षेत्र, हापुड
21.	प्लॉट नं० सी-80, फेज-3, एम०जी० रोड औद्योगिक क्षेत्र, हापुड
22.	प्लॉट नं० एफ-325, फेज-1, एम०जी० रोड औद्योगिक क्षेत्र, हापुड
23.	प्लॉट नं० एफ-317, फेज-22, फेज-1, एम०जी० रोड औद्योगिक क्षेत्र, हापुड
24.	प्लॉट नं० जी-484, फेज-2, एम०जी० रोड औद्योगिक क्षेत्र, हापुड
25.	प्लॉट नं० जी-485, फेज-2, एम०जी० रोड औद्योगिक क्षेत्र, हापुड
26.	प्लॉट नं० जी-539, फेज-2, एम०जी० रोड औद्योगिक क्षेत्र, हापुड
27.	प्लॉट नं० जी-71, फेज-1, एम०जी० रोड औद्योगिक क्षेत्र, हापुड

उपरोक्त प्लॉटों पर स्थापित/कार्यरत उद्योगों के आवंटन/ट्रान्सफर/रेन्ट परमीशन व उत्पाद की जाँच करते हुये नियमानुसार कार्यवाही करने का कष्ट करें।

भवदीय

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि:-

मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4150108
मुख्यालय : TC-12, विभूति खण्ड, गोमती नगर, लखनऊ 226010



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद

Regional Office, U.P. Pollution Control Board, Ghaziabad

WGT

संदर्भ संख्या : 1659/सी/0991/2022

दिनांक 30/8/2022

मोहम्मद फारूख पुत्र श्री अब्दुल गनी,

प्लॉट नं०-एच-16, फेज-1, यू०पी०एस०आई०डी०सी औद्योगिक क्षेत्र,
एम०जी० रोड, हापुड।

विषय: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अज्ञापक प्राविधानों के सम्बन्ध में।

मा० एन०जी०टी० नई दिल्ली में योजित OA No-97/2022 Salman Miya Versus State of Uttar Pradesh में पारित आदेश दिनांक 04.02.2022 के अनुपालन के सम्बन्ध में संयुक्त समिति द्वारा उक्त प्लॉट का पूर्व निरीक्षण दिनांक 23.04.2022 को किया गया था। निरीक्षण के दौरान उक्त प्लॉट पर बिल्डिंग के अतिरिक्त कोई प्लॉट एवं मशीनरी स्थापित व कार्यरत नहीं पायी गयी थी।

मा० एन०जी०टी० नई दिल्ली के उक्त आदेश के क्रम में उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा संयुक्त निरीक्षण दिनांक 29.08.2022 को किया गया। निरीक्षण के दौरान पाया गया कि उक्त उद्योग परिसर में आप द्वारा स्टील फैब्रिकेशन (दरवाजे, रेलिंग आदि) का कार्य किया जा रहा है, जिस हेतु बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त एवं सहमति जल/वायु प्राप्त नहीं किया गया है।

उपरोक्त के दृष्टिगत आपका निर्देशित किया जाता है कि उद्योग संचालन तत्काल बन्द कर बोर्ड को सुचित करें तथा सहमति जल/वायु प्राप्त किये बगैर उद्योग का संचालन न किया जाये। अन्यथा उद्योग एवं उद्योग के स्वामियों के विरुद्ध नियमानुसार विधिक कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

(उत्सव शर्मा)

क्षेत्रीय अधिकारी

प्रतिलिपि:—निम्नलिखित को अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी(वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. क्षेत्रीय प्रबन्धक, यू०पी०एस०आई०डी०सी०, गाजियाबाद।

क्षेत्रीय अधिकारी

W. Singh

क्षेत्रीय कार्यालय : आई०एन०एस०-2 सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108

मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010



Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

163639/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2022

Date: 08/09/2022

To,

M/s

M F FABRICATION WORKS

H-16, INDUSTRIAL AREA, HAPUR,HAPUR,

Application Id- 17672916

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **M F FABRICATION WORKS** located at **H-16, INDUSTRIAL AREA, HAPUR,HAPUR,** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **M F FABRICATION WORKS** granted for the period from **05/09/2022 to 31/03/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	SHEET METAL, FABRICATED & PRESSED PRODUCTS	15	Metric Tonnes/Month
2	(Dry process only)		Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.6 KLD	Septic Tank	UPSIDC drain

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG set 20 KVA	HSD	1	Particulate Matter	As per CPCB norms

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per CPCB norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the

amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.

2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)

3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.

4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.

5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.

6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.

8. 1. Unit shall deposit outstanding fee of Rs.750/- in water/Air CTO within a week from date of issue of CTO, failing which this CTO shall be deemed void. A/c details given below:- Beneficiary name -U.P. Pollution Control Board.A/c number for Water & Air consent-6193000100001355, IFSC-PUNB0619300, Bank name:-Punjab National Bank, Vibhuti Khand, Gomti Nagar, Lucknow.

9. Unit shall ensure to development of green belt based on Miyawaki method.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

UTSAV Digitally signed by
UTSAV SHARMA
SHARMA Date: 2022.09.12
15:38:27 +05'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

257

संदर्भ संख्या : 1658/सी/2022

दिनांक 30/8/2022

मैसर्स मुन्सीराम फूड्स प्रोडक्ट प्रा० लि०,
प्लाट नं०-जी-71, फेज-1, यू०पी०एस०आई०डी०सी औद्योगिक क्षेत्र,
एम०जी० रोड, हापुड।

विषय: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अज्ञापक पाविधानो के सम्बन्ध में।

मा० एन०जी०टी० नई दिल्ली में योजित OA No-97/2022 Salman Miya Versus State of Uttar Pradesh में पारित आदेश दिनांक 04.02.2022 के अनुपालन के सम्बन्ध में संयुक्त समिति द्वारा उक्त प्लाट का पूर्व निरीक्षण दिनांक 23.04.2022 को किया गया था। निरीक्षण के दौरान उक्त प्लाट पर उक्त प्लाट पर बुक पेपर कटिंग का कार्य होता हुआ पाया गया तथा प्रिन्टिंग मशीन की स्थापना का कार्य किया जा रहा है। उद्योग द्वारा उ०प्र० प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्रमाण पत्र व सहमति जल एवं वायु प्राप्त नहीं की गयी है। तत्कम में उद्योग को बोर्ड के पत्र संख्या एच-78583/सी-1/सा०-1004/बन्दी आदेश/2022 दिनांक 18.07.2022 द्वारा बन्दी आदेश निर्गत किया गया है, जो वर्तमान में प्रभावी है।

मा० एन०जी०टी० नई दिल्ली के उक्त आदेश के क्रम में उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा संयुक्त निरीक्षण दिनांक 29.08.2022 को किया गया। निरीक्षण के दौरान पाया गया कि उक्त उद्योग परिसर में नमकीन/बिस्कट उत्पादन हेतु प्लांट एवं मशीनरी की स्थापना की जा रही है, जिस हेतु बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त नहीं किया गया है तथा उद्योग को बोर्ड से निर्गत बन्दी आदेश की अवहेलना है।

उपरोक्त के दृष्टिगत आपका निर्देशित किया जाता है कि उद्योग में प्लाट एवं मशीनरी का कार्य तत्काल बन्द कर बोर्ड को सूचित करें तथा उद्योग को बोर्ड से निर्गत बन्दी आदेश के निक्षेपण एवं अनापत्ति प्रमाण पत्र प्राप्त किये बगैर उद्योग में प्लांट एवं मशीनरी की स्थापना व सहमति जल/वायु प्राप्त किये बगैर उद्योग का संचालन न किया जाये। अन्यथा उद्योग एवं उद्योग के स्वामियों के विरुद्ध नियमानुसार विधिक कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

(उत्सव शर्मा)

क्षेत्रीय अधिकारी

प्रतिलिपि:-निम्नलिखित को अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी(वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. क्षेत्रीय प्रबन्धक, यू०पी०एस०आई०डी०सी०, गाजियाबाद।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2 सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108

मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

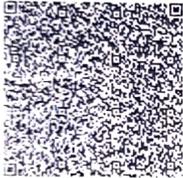


Government of Uttar Pradesh

e-Stamp

ACC No. ... LIC. NO. ... GHAZIABAD, SADAR ...

Certificate No. : IN-UP81081462373501U
 Certificate Issued Date : 30-Aug-2022 03:00 PM
 Account Reference : IEWIMPACC (SV)/ up14080004/ GHAZIABAD SADAR/ UP-GZB
 Unique Doc. Reference : SUBIN-UPUP1408000454513214155711U
 Purchased by : SANJEEV KUMAR
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : SANJEEV KUMAR
 Second Party : Not Applicable
 Stamp Duty Paid By : SANJEEV KUMAR
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



30 AUG 2022

SHRI MUNSHI RAM FOOD PRODUCTS

[Signature]

Partner

सेवा में

श्रीमान पर्यावरण अधिकारी, वृत्त-2
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
टी0 सी0-12, बिभुति खण्ड,
गौमती नगर लखनऊ

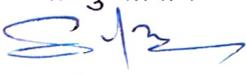
महोदय,

निवेदन यह है कि हमारी एक फर्म श्री मुन्शी राम के नाम से दिल्ली में काम कर रही थी। विगत 27.08.2022 को हमने जी-71, यूपीएसआईबीसी एम0 जी रोड पर शिफ्ट की है। जिसमें अभी शिफ्टिंग का कार्य चल ही रहा था, कि मुझे ज्ञात हुआ के इस प्लॉट (जी-71) पर न्यायालय द्वारा कोई नोटिस जारी है। जिसका जबाव प्लॉट मालिक द्वारा दे दिया गया है। लेकिन अभी वहाँ किसी कार्य को करने कि अनुमति नहीं थी। इन सभी बातों की मुझे जानकारी नहीं थी। अधिकारियों द्वारा निरीक्षण करने आने पर मुझे यह सब ज्ञात हुआ। अभी हम यहाँ अपना विस्कुट एवं नमकीन का काम शुरू नहीं कर रहे। प्रदूषण बोर्ड द्वारा अनुमति मिलने पर ही हम अपना काम शुरू करेंगे।

आपके सहयोग के लिए धन्यवाद

दिनांक:- 30.08.2022

प्रतिलिपी सूचानार्थ
क्षेत्रीय अधिकारी उ0 प्र0 प्रदूषण नियंत्रण बोर्ड
गाजियबाद

श्री मुन्शीराम

संजीव कुमार
पार्टनर

30 AUG 2022



ATTESTED

(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

08/09/2022

M/S LAIBA ENTERPRISES

PLOT NO. G-71, M.G. ROAD, INDUSTRIAL AREA, HAPUR, U.P.

REF. NO.

DATE 08/09/2022

सेवा में

मुख्य पर्यावरण अभियन्ता वृत्त-1.

30 प्र० प्रदूषण नियंत्रण बौड,

पी. सी. - 12, वी. विभूति शवड,

गोमती नगर, लखनऊ,

विषय: कारखाने परिषर को स्वामी कराने के संबंध में

महोदय,

सविनय निवेदन यह है कि हमारे द्वारा मै० श्री मुन्सीराम फुड्स प्रोडक्ट को किराना पर दिया जा जो आपके कार्रवाईनुसार प्रभोक सड़ना 11/70357/सी-1 सा०-796/2021 एवं 2022 अनुसार हमने 30/08/2022 को स्वामी करा दिया जाता है, अब हमारे परिषर में किसी प्रकार का कार्य नहीं हो रहा है जब तक निम्न कार्रवायों से पंजीकरण करा का ही कार्य किया जाएगा

इति: श्रीमान से निवेदन है कि हमारे कारखाने को पुनः खोलने का आदेश दिया जाय, यह आपकी कृपा होगी।

लखनऊ

आज्ञा

ABE

प्रतिलिपि - क्षेत्रिये अधिकारी,
30 प्र० प्रदूषण बौड,
गोमती नगर

प्रमुख पर्यावरण अभियन्ता
08/09/2022



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

NGT

संदर्भ संख्या : 1660/सी/0A.92/2022

दिनांक 28/8/2022

मोहम्मद अजीम,

प्लॉट नं०-आई-10, फेज-3, यू०पी०एस०आई०डी०सी औद्योगिक क्षेत्र,
एम०जी० रोड, हापुड।

विषय: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अज्ञापक प्राविधानों के सम्बन्ध में।

मा० एन०जी०टी० नई दिल्ली में योजित OA No-97/2022 Salman Miya Versus State of Uttar Pradesh में पारित आदेश दिनांक 04.02.2022 के अनुपालन के सम्बन्ध में संयुक्त समिति द्वारा उक्त प्लॉट का पूर्व निरीक्षण दिनांक 23.04.2022 को किया गया था। निरीक्षण के दौरान उक्त प्लॉट पर बिल्डिंग के अतिरिक्त कोई प्लांट एवं मशीनरी स्थापित व कार्यरत नहीं पायी गयी थी।

मा० एन०जी०टी० नई दिल्ली के उक्त आदेश के क्रम में उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा संयुक्त निरीक्षण दिनांक 29.08.2022 को किया गया। निरीक्षण के दौरान पाया गया कि उक्त उद्योग परिसर में आप द्वारा ई-वेस्ट डिस्मेटलिंग मटेरियल भण्डारित पाया गया, जिस हेतु बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त एवं सहमति जल/वायु प्राप्त नहीं किया गया है।

उपरोक्त के दृष्टिगत आपका निर्देशित किया जाता है कि उद्योग संचालन तत्काल बन्द कर बोर्ड को सुश्चित करें तथा सहमति जल/वायु प्राप्त किये बगैर उद्योग का संचालन न किया जाये। अन्यथा उद्योग एवं उद्योग के स्वामियों के विरुद्ध नियमानुसार विधिक कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

(उत्सव शर्मा)

क्षेत्रीय अधिकारी

प्रतिलिपि:-निम्नलिखित को अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी(वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. क्षेत्रीय प्रबन्धक, यू०पी०एस०आई०डी०सी०, गाजियाबाद।

क्षेत्रीय अधिकारी

K Singh

क्षेत्रीय कार्यालय : आई०एन०एस०-2 सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108

मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

शपथ पत्र
समक्ष : श्रीमान क्षेत्रीय अधिकारी
नियन्त्रण बोर्ड वसुन्धरा गाजियाबाद । उत्तर प्रदेश प्रदुषण

शपथ पत्र ओर से :- मैसर्स बेस्टवे डिस्पोजल स्थित फेस-3,
आई-10, मसूरी गुलावटी रोड, इण्ड0 एरिया, हापुड उ0प्र0
प्रोपराईटर मौ0 अजीम पुत्र नसीम अहमद निवासी-रहमत
नगर गली नं0-1, करबला रोड मुरादाबाद निम्न प्रकार से है।

1. यह कि मै शपथपूर्वक बयान करता हूँ कि मेरा उपरोक्त नाम व पता सब सत्य एवं सही है ।
2. यह कि मै शपथपूर्वक बयान करता हूँ कि मै शपथकर्ता इस कम्पनी में E-Waste Dismantling का कार्य किया जायेगा।
3. यह कि मै शपथपूर्वक बयान करता हूँ कि अभी उक्त कम्पनी में Shifting का कार्य चल रहा है।
4. यह कि मै शपथपूर्वक बयान करता हूँ कि UPSIDC Subletting Permission के लिये आवेदन किया हुआ है। जिसकी कॉपी साथ में संलग्न है।
5. यह कि मै शपथपूर्वक बयान करता हूँ कि Permission आते ही बोर्ड में जमा कराकर आपके यहाँ से अनापत्ति प्रमाण पत्र लेने के बाद ही कार्य शुरू किया जायेगा। अभी हम अनापत्ति प्रमाण पत्र के लिये भी आवेदन कर रहे हैं जिसमें UPSIDC Subletting Permission की कॉपी साथ संलग्न है।

सत्यापन- मै सत्यापित करता हूँ कि उपरोक्त शपथ पत्र की सभी धारारें सत्य एवं सही है कोई तथ्य छिपाया नहीं गया है ।

प्रमाणित स्थान गाजियाबाद ।

दिनांक : 30.08.2022


शपथकर्ता

ATTESTED




MANOJ KUMAR
Advocate & Notary
Govt. of India
Reg No-9543

30 AUG 2022

**(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS
New Delhi 14th September, 2006
Notification**

S.O. 1533(E). - Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18th May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India ,Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September ,2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).

¹“(7) All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous:

Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and copy thereof sent to MoEF.”

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category ‘A’ in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;
- (iii) All projects or activities included as Category ‘B’ in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. ^{II} “In the absence of a duly constituted SEIAA

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

or SEAC, a Category 'B' project shall be considered at Central Level as a Category 'B' project;"

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitutes one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form 1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

- (ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.
- (iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. **Stage (3) - Public Consultation:**

- (i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

(a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- III “(cc) maintenance dredging provided the dredged material shall be disposed within port limits.”;
- III “(d) All Building or Construction projects or Area Development projects (which do not contain any category ‘A’ projects and activities) and Townships (item 8(a) and 8(b) in the Schedule to the notification).”
- e) all Category ‘B2’ projects and activities.
- f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
 - (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
 - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
- (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.
- (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

- (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
- (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.
- (vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.
- (ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.
- (iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days .The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

- (i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.
- (ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.
- (iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

- (iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.
- (v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.
- (vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

- ^{IV} (i)(a) In respect of Category 'A' project, it shall be mandatory for the project proponent to make public the environment clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or State where the project is located and in addition, this shall also be displayed in the project proponent's website permanently.
- (b) In respect of Category 'B' projects, irrespective of its clearance by MoEF / SEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of the MoEF website where it is displayed.
- (c) The Ministry of Environment and Forests and the State/Union Territory Level Environmental Impact Assessment Authorities (SEIAAs), as the case may be, shall also place the environmental clearance in the public domain on Governmental portal.
- (d) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.”;
- ^{IV} (ii) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
- ^{IV} (iii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written “no objection” by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I , or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
^v 1(a)	(i) Mining of minerals. (ii) Slurry pipelines (coal lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas.	≥ 50 ha. of mining lease area in respect of non-coal mine lease. > 150 ha of mining lease area in respect of coal mine lease. Asbestos mining irrespective of mining area All projects.	<50 ha ≥ 5 ha .of mining lease area in respect of non-coal mine lease. ≤ 150 ha ≥ 5 ha of mining lease area in respect of coal mine lease.	General Condition shall apply Note: Mineral prospecting is exempted.”;
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		Note Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
1(c)	River Valley projects	(i) ≥ 50 MW hydroelectric power generation; (ii) ≥ 10,000 ha. of culturable command area	(i) < 50 MW ≥ 25 MW hydroelectric power generation; (ii) < 10,000 ha. of culturable command area	^v “General Condition shall apply. Note: Irrigation projects not involving submergence or interstate domain shall be appraised by the SEIAA as Category ‘B’ Projects.”;

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
1(d)	Thermal Power Plants	^v " ≥ 500 MW (coal / lignite / naphtha & gas based); ≥ 50 MW (Pet coke diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW (based on biomass or non hazardous municipal waste as fuel).";	< 500 MW (coal / lignite / naphtha & gas based); <50 MW ≥ 5MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW > 15 MW (based on biomass or non hazardous municipal waste as fuel).";	^v "General Condition shall apply. Note: (i) Power plant up to 15 MW, based on biomass and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (ii) Power plant up to 15 MW, based on non-hazardous municipal waste and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (iii) Power plants using waste heat boiler without any auxiliary fuel are exempt.";
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing ≥ 200 TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum	Sponge iron manufacturing <200TPD Secondary metallurgical processing industry i.) All toxic and heavy metal producing units <20,000 tonnes /annum ii.) All other non –toxic secondary metallurgical processing industries >5000 tonnes/annum	^v “General condition shall apply. Note: (i) The recycling industrial units registered under the HSM Rules, are exempted. (ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electrical arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance. (iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted.”
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply
4				
Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	$\geq 2,50,000$ tonnes/annum	<2,50,000 & $\geq 25,000$ tonnes/annum	^v “General Condition shall apply.”
4(c)	Asbestos milling and asbestos based products	All projects	-	-

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
4(d)	Chlor-alkali industry	≥300 TPD production Capacity or a unit located out side the notified industrial area/ estate	^v “(i) All projects irrespective of the size, if located in a Notified Industrial Area/ Estate. (ii) <300 tonnes per day (TPD) and located outside a Notified Industrial Area/ Estate.”	^v “General as well as specific condition shall apply. No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this notification.”
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units out side the industrial area	All new or expansion of projects located within a notified industrial area/ estate	^v “General as well as specific condition shall apply.”
5		Manufacturing / Fabrication		
5(a)	Chemical fertilizers	^v “All projects except Single Super Phosphate.”	^v “Single Super Phosphate.”	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibers manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	^v “General as well as specific condition shall apply.”

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	^v "General as well as specific condition shall apply."
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice / non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp & Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	^v Omitted			
6	Service Sectors			
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks / sanctuaries / coral reefs / ecologically sensitive areas including LNG Terminal	All projects		-

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7		Physical Infrastructure including Environmental Services		
7(a)	Air ports	^v "All projects including airstrips, which are for commercial use."	-	^v "Note: Air strips, which do not involve bunkering/ refueling facility and or Air Traffic Control, are exempted."
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7©	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	^v "Genral as well as special conditions shall apply. Note: 1. Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance. 2. If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mts. And or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be."
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
7(e)	^v "Ports, harbours, break waters, dredging."	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	^v "General Condition shall apply. Note: 1. Capital dredging inside and outside the ports or harbors and channels are included; 2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained."
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	^v " i) All State Highway Project; and ii) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas."	General Condition shall apply. Note: Highways include expressways."
7(g)	Aerial ropeways	^{v(xvi)(a)} "(i) All projects located at altitude of 1,000 mtr. And above. (ii) All projects located in notified ecologically sensitive areas."	^{v(xvi)(b)} "All projects except those covered in column (3)."	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

Note:-**V^(xvii) “General Condition (GC):**

Any project or activity specified in Category ‘B’ will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as identified by the Central Pollution Control Board from time to time, (iii) Eco-sensitive areas as notified under section 3 of the Environment (Protection) Act, 1986, such as, Mahabaleshwar Panchgani, Matheran, Pachmarhi, Dahanu, Doon Valley, and (iv) inter-State boundaries and international boundaries:

Provided that the requirement regarding distance of 10 km of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or U.Ts sharing the common boundary in case the activity does not fall within 10 kilometres of the areas mentioned at item (i), (ii) and (iii) above.”

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II (I)]

(R.CHANDRAMOHAN)

JOINT SECRETARY TO THE GOVERNMENT OF INDIA

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX I
(See paragraph – 6)
FORM 1

VI(a) “(I) Basic Information

Serial Number	Item	Details
1.	Name of the project/s	
2.	S. No. in schedule	
3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of wells to be drilled	
4.	New/Expansion/Modernization	
5.	Existing Capacity/Area etc.	
6.	Category of Project i.e. ‘A’ or ‘B’	
7.	Does it attract the general condition? If Yes, please specify.	
8.	Does it attract the specific condition? If Yes, please specify.	
9.	Location	
	Plot/Survey/Khasra No.	
	Village	
	Tehsil	
	District	
	State	
10.	Nearest railway station/airport along with distance in kms.	
11.	Nearest Town, city, District Headquarters along with distance in kms.	
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given)	
13.	Name of the applicant	
14.	Registered Address	
15.	Address for correspondence:	
	Name	
	Designation (Owner/Partner/CEO)	
	Address	
	Pin Code	
	E-mail	
	Telephone No.	
	Fax No.	
16	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet.	Village-District-State 1. 2. 3.
17.	Interlinked Projects	
18	Whether separate application of interlinked project has been submitted?	

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

19.	If yes, date of submission	
20.	If no, reason	
21.	Whether the proposal involves approval/ clearance under: If yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980 ? (b) The Wildlife (Protection) Act, 1972 ? (c) The C.R.Z. Notification, 1991 ?	
22.	Whether there is any Government Order/Policy relevant/ relating to the site ?	
23.	Forest land involved (hectares)	
24.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up ? (a) Name of the Court. (b) Case No. (c) Orders/directions of the Court, if any and its relevance with the proposed project.	

(II) Activity

1. **Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut And fill or excavations		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment.		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources.		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting. lities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other 		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, esting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce Resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental Problems (<i>earthquakes, subsidence, landslides, erosion, Flooding or extreme or adverse climatic conditions</i>)		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(IV). Proposed Terms of Reference for EIA studies

^{VI(b)} “I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost.”

Date: _____

Place: _____

Signature of the applicant
With Name and Full Address
(Project Proponent/Authorised Signatory)

NOTE:

1. The projects involving clearance under Coastal Regulation Zone Notification, 1991 shall submit with the application a C.R.Z. map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z. (at the stage of TOR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z. Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km of the National Prks, Sancturries, Biosphere Reserves, Migratory Corridors of Wile Animals, the project proponenet shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon (at the stage of EC).”
3. All correspondence with the Ministry of Environment & Forests including aubmission of application for TOR/Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponenet shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being and authorized signatory for the specific project.”

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX II
(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)

CHECK LIST OF ENVIRONMENTAL IMPACTS

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

- 1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.
- 1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.
- 1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).
- 1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).
- 1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)
- 1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 1.7. Give details regarding water supply, waste handling etc during the construction period.
- 1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)
- 1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

- 2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.
- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?

- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)
- 3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)
- 3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

- 4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.
- 4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

- 5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)
- 5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.
- 5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.
- 5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.
- 5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.
- 5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

- 6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?
- 6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?
- 6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.
- 6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

- 7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

creation of heat island & inversion effects?

- 9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.
- 9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.
- 9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.
- 9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.
- 9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX III

(See paragraph 7

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> • Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	<ul style="list-style-type: none"> • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout) • Size or magnitude of operation (incl. Associated activities required by or for the project) • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

3.	Description of the Environment	<ul style="list-style-type: none"> • Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> • Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> • In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative
6.	Environmental Monitoring Program	<ul style="list-style-type: none"> • Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	<ul style="list-style-type: none"> • Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	<ul style="list-style-type: none"> • Improvements in the physical infrastructure • Improvements in the social infrastructure

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

		<ul style="list-style-type: none"> • Employment potential –skilled; semi-skilled and unskilled • Other tangible benefits
9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> • Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11	Summary & Conclusion (This will constitute the summary of the EIA Report)	<ul style="list-style-type: none"> • Overall justification for implementation of the project • Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> • The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

APPENDIX III A

(See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX IV

(See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is covering more than one District or State or Union Territory, the public hearing is mandated in each District, State or Union Territory in which the project is located and the applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the official language of the state/local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/District collector/Deputy commissioner/s
- (b) Zila Parishad or Municipal Corporation or Panchayats Union
- (c) District Industries Office
- (d) Urban Local Bodies (ULBs) / PRIs Concerned / Development authorities.
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the abovementioned authorities except the Regional Office of MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

inspection in select offices or public libraries or any other suitable location etc. They shall also additionally make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices as given in para 2.2.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing. In places where the newspapers do not reach, the Competent Authority should arrange to inform the local public about the public hearing by other means such as by way of beating of drums as well as advertisement / announcement on radio / television.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate/District collector/Deputy Commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances, fresh date, time and venue for the public consultation shall be decided by the Member – Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate/District collector/Deputy Commissioner and notified afresh as per procedure under 3.1 above.

4.0 Supervision and Presiding over the Hearing:

4.1 The District Magistrate/District collector/Deputy Commissioner or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall Supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while Forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 6.2 There shall be no quorum required for attendance for starting the proceedings.
- 6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.
- 6.4 Persons present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the local/vernacular language and the agreed minutes shall be signed by the District Magistrate/District collector/Deputy Commissioner or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.
- 6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language or the Official State language, as the case may be, and in English and annexed to the proceedings:
- 6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate/District collector/Deputy Commissioner, and the SPCB or UTPCC . The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the applicant concerned.

7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Thereafter the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. Simultaneously, a copy will also be provided to the project proponent. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations incorporating the concerns expressed in the public hearing along with action plan and financial allocation, item-wise, to address those concerns.”.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category ‘A’ project or activity and the State Government or Union Territory Administration for Category ‘B’ project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX –V

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory:
 - Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]
 - A copy of the video tape or CD of the public hearing proceedings
 - A copy of final layout plan (20 copies)
 - A copy of the project feasibility report (1 copy)
2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal.
3. Where a public consultation is not mandatory, the appraisal shall be made on the basis of the prescribed application Form 1 and EIA report, in the case of all projects and activities other than Item 8 of the Schedule. In the case of Item 8 of the Schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance.”
4. Every application shall be placed before the EAC/SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.
5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.
6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533 (E), dated 14th September, 2006 and amended vide S.O. 1737 (E), dated the 11th October, 2007.

APPENDIX VI

(See paragraph 5)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT`

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

• **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall

preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

 I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 16 अक्टूबर, 2017

का.आ. 3338 (अ).—केन्द्रीय सरकार, भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) के अनुसरण में पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण उत्तर प्रदेश (जिसे इसमें इसके पश्चात् प्राधिकरण कहा गया है) गठित करती है, जिसमें निम्नलिखित सदस्य होंगे, अर्थात् :—

1.	प्रो. राणा प्रताप सिंह मकान नं. 247, सेक्टर-2, उद्यान-II एल्लिको, रायबरेली रोड, लखनऊ-226025, उत्तर प्रदेश।	अध्यक्ष
2.	डॉ. (श्रीमती) मधु भारद्वाज, बी-2/879, विनय खंड, गोमती नगर, लखनऊ-226010, उत्तर प्रदेश।	सदस्य
3.	सदस्य-सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड।	सदस्य-सचिव।

2. प्राधिकरण के अध्यक्ष और सदस्य, राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए पद धारण करेंगे।

3. प्राधिकरण, उत्तर प्रदेश ऐसी शक्तियों का प्रयोग करेगा और ऐसी प्रक्रिया का पालन करेगा जो उक्त अधिसूचना में प्रगणित हैं।

4. प्राधिकरण उत्तर प्रदेश, उत्तर प्रदेश राज्य के लिए इस अधिसूचना के पैरा 5 के अधीन गठित राज्य स्तरीय विशेषज्ञ आंकन समिति द्वारा की गई सिफारिशों के आधार पर अपना विनिश्चय करेगा।
5. प्राधिकरण, उत्तर प्रदेश को सहायता प्रदान करने के लिए केन्द्रीय सरकार, उत्तर प्रदेश राज्य सरकार के परामर्श से, राज्य विशेषज्ञ आंकन समिति (सीईएसी), (जिसे इस अधिसूचना में इसके पश्चात् सीईएसी, उत्तर प्रदेश, कहा गया है) गठित करती है, जिसमें निम्नलिखित सदस्य होंगे, अर्थात् :—

1.	डॉ. (प्रो.) एस.एन.सिंह 645 ए/797, जानकी विहार कॉलानी, (सरस्वतीपुरम), जानकीपुरम एक्सटेंशन, लखनऊ-226031, उत्तर प्रदेश।	अध्यक्ष
2.	डा. सरिता सिन्हा 2/146, विवेक खंड-II, गोमती नगर, लखनऊ-226010 उत्तर प्रदेश।	सदस्य;
3.	डॉ. अरविंद माथुर रिमोट सेंसिंग एप्लीकेशन सेंटर, उत्तर प्रदेश, सेक्टर-जी, जानकीपुरम, कुर्सी रोड, लखनऊ- 226010, उत्तर प्रदेश।	सदस्य
4.	डॉ. विरेन्द्र मिश्रा 538 के/1681 पानी की टंकी के नज़दीक, त्रिवेणी नगर II, सीतापुर रोड लखनऊ-226020, उत्तर प्रदेश।	सदस्य;
5.	श्री प्रमोद कुमार मिश्रा प्रधान, पर्यावरण विज्ञान विभाग स्नातकोत्तर महाविद्यालय, गाज़ीपुर-233001, उत्तर प्रदेश।	सदस्य;
6.	डॉ. रीछपाल सिंह संगु 499 सी, सेक्टर-13, आवास विकास कालोनी, सिकंदरा, आगरा-282007 उत्तर प्रदेश।	सदस्य ;
7.	प्रो. डी.पी.सिंह 250, एल्डिको-II, उद्यान-II, रायबरेली रोड, लखनऊ-226010 उत्तर प्रदेश।	सदस्य;
8.	डॉ. रंजीत कुमार दलेला मकान नं. 1/2 सेक्टर-13, विकास नगर, लखनऊ-226022, उत्तर प्रदेश	सदस्य;
9.	श्री रमेश चंद्र कटारियां क्यु-404, अनुपम अपार्टमेंट, ईस्ट अर्जुन नगर, शाहदरा, दिल्ली-110032	सदस्य;
10.	प्रो. एस.के. उपाध्याय 40, नवशील धाम, ब्रिठोर रोड, कल्याणपुर, कानपुर-208017, उत्तर प्रदेश	सदस्य;
11.	डॉ. अजॉय कुमार मंडल डी-68, भूमि तल, शाम नगर, खयाला रोड, नई दिल्ली-110018	सदस्य;
12.	श्री मिराज उद्दीन 278/49, खुर्शीद विला, तयाल विहार कालोनी, ऐशबाग रोड, लखनऊ-226004, उत्तर प्रदेश	सदस्य;

13.	श्री राजीव कुमार रघुसत्यम, बी-2/4, विजयंत खंड, गोमती नगर, लखनऊ-226010, उत्तर प्रदेश	सदस्य;
14.	निदेशक, पर्यावरण, उत्तर प्रदेश सरकार	सचिव ।

6. एसईएसी उत्तर प्रदेश के अध्यक्ष और सदस्य राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए पद धारण करेंगे ।

7. एसईएसी उत्तर प्रदेश, ऐसी शक्तियों का प्रयोग करेगी और ऐसी प्रक्रिया का अनुसरण करेगी जो उक्त अधिसूचना में प्रगणित हैं ।

8. एसईएसी उत्तर प्रदेश, सामूहिक उत्तरदायित्व के सिद्धांत पर कार्य करेगी और अध्यक्ष प्रत्येक मामले में सर्वसम्मति पर पहुंचने का प्रयास करेगा और यदि सर्वसम्मति पर नहीं पहुंचा जा सकता है तो बहुमत का मत अभिभावी होगा ।

9. उत्तर प्रदेश सरकार, प्राधिकरण, उत्तर प्रदेश और एस.ई.ए.सी. उत्तर प्रदेश के लिए सचिवालय के रूप में कार्य करने के लिए किसी अभिकरण को अधिसूचित करेगी और सचिवालय सभी वित्तीय और संभार तंत्र समर्थन जिसके अंतर्गत वास-सुविधा, परिवहन और प्राधिकरण के सभी कानूनी कृत्यों के संबंध में ऐसी अन्य सुविधाएं भी हैं, को उपलब्ध कराएगा ।

10. प्राधिकरण, उत्तर प्रदेश तथा एसईएसी उत्तर प्रदेश के अध्यक्ष और सदस्यों को बैठक के लिए फीस, यात्रा भत्ता और महंगाई भत्ता उत्तर प्रदेश सरकार के नियमों के अनुसार संदत्त होंगे ।

[फा. सं. जे-11013/43/2007-आईए. II (I)]

ज्ञानेश भारती, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 16th October, 2017

S.O. 3338(E).—In exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the notification of the Government of India in the erstwhile Ministry of Environment and Forests, number S.O. 1533(E), dated the 14th September, 2006 (hereinafter referred to as the said notification), the Central Government hereby constitutes the State Level Environment Impact Assessment Authority, Uttar Pradesh (hereinafter referred to as the Authority, Uttar Pradesh) comprising of the following Members, namely:—

1. Prof. Rana Pratap Singh
House No. 247, Sector-2, Udyan-II,
Eldeco, Raebareilly Road,
Lucknow - 226025, Uttar Pradesh
-Chairman;
2. Dr. (Smt.) Madhu Bhardwaj
B-2/879, Vinay Khand, Gomti Nagar,
Lucknow - 226010, Uttar Pradesh
-Member;

3. Member Secretary,
Uttar Pradesh Pollution Control Board
- Member Secretary.

2. The Chairman and Members of the Authority, Uttar Pradesh shall hold office for a term of three years from the date of publication of this order in the Official Gazette.

3. The Authority, Uttar Pradesh shall exercise such powers and follow such procedures as enumerated in the said notification.

4. The Authority, Uttar Pradesh shall take its decision after the recommendations of the State Level Expert Appraisal Committee constituted under paragraph 5 of this notification for the State of Uttar Pradesh.

5. To assist the Authority, Uttar Pradesh, the Central Government in consultation with the State Government of Uttar Pradesh, hereby constitutes the State Expert Appraisal Committee (SEAC) (hereinafter in this notification referred to as SEAC, Uttar Pradesh) comprising of the following Members, namely:—

1.	Dr. (Prof.) S.N. Singh 645 A/797, Janki Vihar Colony, (Saraswatipuram), Jankipuram Extension, Lucknow - 226031, Uttar Pradesh	-Chairman;
2.	Dr. Sarita Sinha 2/146, Vivek Khand-II, Gomti Nagar, Lucknow - 226010, Uttar Pradesh	-Member;
3.	Dr. Arvind Mathur Remote Sensing Application Centre, Uttar Pradesh, Sector - G, Jankipuram, Kursi Road, Lucknow- 226021, Uttar Pradesh	-Member;
4.	Dr. Virendra Mishra 538 K/1681 Near Water Tank, Triveni Nagar II, Sitapur Road, Lucknow - 226020, Uttar Pradesh	-Member;
5.	Dr. Pramod Kumar Mishra Head, Department of Environment Science, Post Graduate College, Ghazipur - 233001, Uttar Pradesh	-Member;
6.	Dr. Richhpal Singh Sangu 499 C, Sector-13, Avas Vikas Colony, Sikandara, Agra - 282007, Uttar Pradesh	-Member;
7.	Prof. D.P. Singh 250, Eldeco-II, Udyan-II, Raebareilly Road, Lucknow - 226025, Uttar Pradesh	-Member;
8.	Dr. Ranjeet Kumar Dalela House No. ½, Sector-13, Vikas Nagar, Lucknow - 226022, Uttar Pradesh	-Member;

9.	Shri Ramesh Chandra Katariya Q-404, Anupam Apartment, East Arjun Nagar, Shahdara, Delhi-110032.	-Member;
10.	Prof. S.K. Upadhyay 40, Navsheel Dham, Bithore Road, Kalyanpur, Kanpur -208017, Uttar Pradesh	-Member;
11.	Dr. Ajoy Kumar Mandal D-68, Ground Floor, Sham Nagar, Khyala Road, New Delhi -110018	-Member;
12.	Shri Meraj Uddin 278/49, Khursheed Villa, Tayal Vihar Colony, Aishbagh Road, Lucknow - 226004, Uttar Pradesh	-Member;
13.	Shri Rajive Kumar Raghusatyam, B-2/4, Vijyant Khand, Gomti Nagar, Lucknow - 226010, Uttar Pradesh	-Member;
14.	Director, Environment, Government of Uttar Pradesh	-Secretary.

6. The Chairman and Members of SEAC, Uttar Pradesh shall hold office for a term of three years from the date of publication of this order in the Official Gazette.

7. The SEAC, Uttar Pradesh shall exercise such powers and follow such procedures as enumerated in the said notification.

8. The SEAC, Uttar Pradesh shall function on the principle of collective responsibility and the Chairman shall endeavor to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

9. The Government of Uttar Pradesh shall notify an agency to act as Secretariat for the Authority, Uttar Pradesh and SEAC, Uttar Pradesh and the Secretariat shall provide all financial and logistic support including accommodation, transportation and such other facilities in respect of the statutory functions of the Authority, Uttar Pradesh and SEAC, Uttar Pradesh.

10. The sitting fee, travelling allowances and dearness allowances to the Chairman and Members of the Authority, Uttar Pradesh and SEAC, Uttar Pradesh shall be paid as per the rules of the Government of Uttar Pradesh.

[F. No. J-11013/43/2007-IA-II (I)]

GYANESH BHARTI, Jt. Secy.

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भारत का राजपत्र

The Gazette of India

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

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नई दिल्ली, शुक्रवार, जून 11, 2021/ज्येष्ठ 21, 1943
NEW DELHI, FRIDAY, JUNE 11, 2021/JYAISHTHA 21, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 11 जून, 2021

का. आ. 2276(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और भारत सरकार के पूर्ववर्ती पर्यावरण और वन मंत्रालय की तारीख 14 सितम्बर, 2006 की अधिसूचना संख्या का. आ. 1533 (अ) के अनुसरण में, (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है), और भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की दिनांक 16 अक्टूबर, 2017 की अधिसूचना संख्या का. आ. 3338 (अ) को, उन बातों के सिवाय अधिक्रांत करते हुए जिन्हें ऐसे अधिक्रमण से पहले किया गया है या करने का लोप किया गया है, उत्तर प्रदेश की राज्य सरकार के परामर्श से, एतद्द्वारा राज्य स्तरीय पर्यावरण प्रभाव आकलन प्राधिकरण (एसईआईएए) (जिसे इसमें इसके पश्चात् प्राधिकरण, उत्तर प्रदेश के रूप में उल्लिखित किया गया है।) का निम्नलिखित सदस्यों को सम्मिलित करते हुए गठन करती है, अर्थात् :

1	2	3
1.	डॉ. राजीव कुमार गर्ग, 17, राणा प्रताप मार्ग, लखनऊ	अध्यक्ष;
2.	श्री पारसनाथ, हाउस न. 2/386 वीनामरखंड, गोमती नगर, लखनऊ	सदस्य;
3.	सदस्य सचिव उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड	सदस्य सचिव

2. प्राधिकरण, उत्तर प्रदेश के अध्यक्ष और सदस्य राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से तीन वर्ष की समयावधि के लिए कार्यभार संभालेंगे।
3. प्राधिकरण, उत्तर प्रदेश उक्त अधिसूचना में यथा विनिर्दिष्ट शक्तियों का प्रयोग और प्रक्रियाओं का पालन करेगा।
4. प्राधिकरण, उत्तर प्रदेश, उत्तर प्रदेश राज्य के लिए पैरा 5 के अधीन गठित राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति (एस ई ए सी I) की सिफारिशों पर अपना निर्णय लेगा।
5. प्राधिकरण, उत्तर प्रदेश की सहायता के प्रयोजन के लिए केंद्रीय सरकार, उत्तर प्रदेश की राज्य सरकार के परामर्श से एतद्वारा दो राज्य स्तरीय विशेषज्ञ मूल्यांकन समितियों अर्थात् राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति-1 और राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति-2 (जिसे इसमें इसके पश्चात् एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश के रूप में उल्लिखित किया गया है) का गठन करेगी जिसमें निम्नलिखित सदस्य होंगे, अर्थात्:

एसईएसी-1. उत्तर प्रदेश

1	2	3
1.	श्री राजीव कुमार, रघुसत्यम बी-2/4 विजयंत खंड, गोमती नगर, लखनऊ-226010	अध्यक्ष ;
2.	डॉ. अजय मिश्रा, जियोलॉजी विभाग, लखनऊ विश्वविद्यालय, लखनऊ-226007	सदस्य ;
3.	श्री ओम प्रकाश श्रीवास्तव, एच-150, साउथ सिटी, पीजीआई रोड, लखनऊ-226025	सदस्य ;
4.	डॉ. बृज बिहारी अवस्थी फ्लैट न. 503, टावर-एम, रोहतास प्लूमेरिया अपार्टमेंट, विभूति खंड, गोमती नगर, लखनऊ- 226010	सदस्य ;
5.	श्री उमेशचंद्र शर्मा, 88 ए, मानस नगर, शाहगंज, आगरा-282010	सदस्य ;
6.	डॉ. रत्नाकर बीरबल साहनी इंस्टीच्यूट ऑफ पैलियोसाइंसेज, 53, यूनिवर्सिटी रोड, लखनऊ-226007	सदस्य ;
7.	निदेशक, पर्यावरण विभाग, उत्तर प्रदेश सरकार	सदस्य सचिव ;

एसईएसी -2, उत्तर प्रदेश

1	2	3
1.	डॉ. हरिकेश बहादुर सिंह, 13/21 विकास नगर, पोस्ट ऑफिस विकास नगर, लखनऊ- 226022	अध्यक्ष ;
2.	डॉ. अमृत लाल हलधर, 7/554 ए विकास नगर (सीआईएमएपी कॉलोनी के सामने), नार्दन गेट, लखनऊ 226022	सदस्य ;

3.	डॉ. दिनेश्वर प्रसाद सिंह, फ्लैट न. बी-0701 गोदरेज सम्मिट, सेक्टर 104 द्वारका एक्सप्रेसवे, हरियाणा-122006	सदस्य ;
4.	श्री तंज़र उल्लाह खान बी- 904, अंतरिक्ष अपार्टमेंट, सेक्टर-52, नोएडा, उत्तर प्रदेश	सदस्य ;
5.	प्रो. जसवंत सिंह, पर्यावरण विज्ञान विभाग, विभागाध्यक्ष, डॉ राम मनोहर लोहिया अवध यूनिवर्सिटी, अयोध्या, 224001	सदस्य ;
6.	डॉ. शिवओम सिंह, 8, उर्मिला विहार, कंपू लश्कर, ग्वालियर, 474001 मध्य प्रदेश	सदस्य ;
7.	निदेशक पर्यावरण विभाग, उत्तर प्रदेश सरकार	सदस्य सचिव ;

6. एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश के अध्यक्ष और सदस्य, इस अधिसूचना के राजपत्र में प्रकाशन की तारीख से तीन वर्ष की समयावधि के लिए कार्यभार संभालेंगे।

7. एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश उक्त अधिसूचना में यथा विनिर्दिष्ट शक्तियों का प्रयोग और प्रक्रियाओं का पालन करेगा।

8. एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश सामूहिक उत्तरदायित्व के सिद्धांत पर कार्य करेगी और अध्यक्ष प्रत्येक मामले में सहमति प्राप्त करने का प्रयास करेंगे और यदि सहमति प्राप्त नहीं हो सकती, बहुमत का विचार अभिभावी होगा।

9. हितों के किसी विवाद से बचने के लिए :

- (क) प्राधिकरण, उत्तर प्रदेश और एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश के अध्यक्ष और सदस्य यह घोषित करेंगे कि वे किस परामर्शी संगठन और किस परियोजना प्रस्तावक के साथ जुड़े हुए हैं।
- (ख) प्राधिकरण, उत्तर प्रदेश और एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश के अध्यक्ष और सदस्य अपने कार्यकाल के दौरान ऐसी किसी भी परियोजना के लिए पर्यावरण प्रभाव मूल्यांकन (ईआईए), पर्यावरण प्रबंधन योजना तैयार करने में न तो कोई परामर्श देंगे, न ही उससे जुड़ेंगे, जिसका मूल्यांकन प्राधिकरण, उत्तर प्रदेश और एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश द्वारा किया जाना है; और
- (ग) यदि गत पाँच वर्षों में प्राधिकरण, उत्तर प्रदेश और एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश के अध्यक्ष या किसी सदस्य ने किसी परियोजना प्रस्तावक के लिए कोई परामर्शी सेवा प्रदान की है या ईआईए अध्ययनों का संचालन किया है, ऐसी स्थिति में, वे ऐसे प्रस्तावकों द्वारा प्रस्तावित की जाने वाली किसी परियोजना के मूल्यांकन की प्रक्रिया में प्राधिकरण, उत्तर प्रदेश और एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश की बैठकों में स्वयं सम्मिलित होने से बचेंगे।

10. प्राधिकरण, उत्तर प्रदेश और एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश के लिए सचिवालय के रूप में कार्य करने के लिए उत्तर प्रदेश सरकार एक अभिकरण को अधिसूचित करेगी और वह सचिवालय उनके सभी सांविधिक कार्यों के संबंध में आवास, परिवहन और ऐसी अन्य सुविधाओं सहित सभी वित्तीय और संभार तंत्र सहायता प्रदान करेगा।

11. प्राधिकरण, उत्तर प्रदेश और एसईएसी-1 और एसईएसी-2, उत्तर प्रदेश के अध्यक्ष और सदस्यों को बैठक शुल्क, यात्रा भत्ता और महंगाई भत्ता उत्तर प्रदेश राज्य सरकार के नियमों के अनुसार दिया जाएगा।

[फा. सं. जे-11013-43/2007.आईए-II(I) पार्ट-I]

डॉ. सुजीत कुमार वाजपेयी, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**NOTIFICATION**

New Delhi, the 11th June, 2021.

S.O. 2276(E).—In exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in pursuance of the notification of the Government of India in the erstwhile Ministry of Environment and Forests, number S.O. 1533(E), dated the 14th September, 2006 (hereinafter referred to as the said notification), and in supersession of the notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 3338(E), dated the 16th October, 2017, except as respects things done or omitted to be done before such supersession, the Central Government in consultation with the State Government of Uttar Pradesh, hereby constitutes the State Level Environment Impact Assessment Authority (SEIAA) (hereinafter referred to as the Authority, Uttar Pradesh) comprising of the following Members, namely: -

(1)	(2)	(3)
1.	Dr. Rajiv Kumar Garg 17, Rana Pratap Marg, Lucknow	Chairman;
2.	Shri Parasnath House No. 2/386 Vinamrakhand Gomti Nagar, Lucknow	Member;
3.	Member Secretary Uttar Pradesh Pollution Control Board	Member Secretary.

2. The Chairman and Members of the Authority, Uttar Pradesh shall hold office for a term of three years from the date of publication of this notification in the Official Gazette.

3. The Authority, Uttar Pradesh shall exercise such powers and follow such procedures as specified in the said notification.

4. The Authority, Uttar Pradesh shall take its decision on the recommendations of the State Level Expert Appraisal Committee -1(SEAC-1) constituted under paragraph 5 for the State of Uttar Pradesh.

5. For the purpose of assisting the Authority, Uttar Pradesh, the Central Government in consultation with the State Government of Uttar Pradesh, hereby constitutes two State Level Expert Appraisal Committees, that is, the State Level Expert Appraisal Committee-1 and State Level Expert Appraisal Committee-2 (hereinafter referred to as the SEAC-1 and SEAC-2, Uttar Pradesh) comprising of the following Members, namely: -

SEAC-1, Uttar Pradesh:

(1)	(2)	(3)
1.	Shri Rajiv Kumar Raghusatyam B-2/4 Vijyantkhand Gomti Magar Lucknow-226010	Chairman;
2.	Dr. Ajai Mishra Department of Geology, Lucknow University Lucknow-226007	Member;
3.	Mr Om Prakash Srivastava H-150, Southcity PGI Road, Lucknow- 226025	Member;

4.	Dr. Brij Bihari Awasthi Flat No. 503, Tower-M, Rohtash Plumeriya Apartment, Vibhuti Khand, Gomti Nagar, Lucknow- 226010	Member;
5.	Shri Umesh Chand Sharma 88A, Manas Nagar, Shahganj, Agra-282010	Member;
6.	Dr. Ratankar Birbal Sahni Institute of Palaeosciences, 53, University Road, Lucknow-226007	Member;
7.	Director, Environment Department. Govt. of UP	Member Secretary.

SEAC-2, Uttar Pradesh:

(1)	(2)	(3)
1.	Dr Harikesh Bahadur Singh 13/21, Vikas Nagar, PO Vikas Nagar, Lucknow-226022	Chairman;
2.	Dr. Amrit Lal Haldar 7/554A, Vikas Nagar (Opp CIMAP Colony), Northern Gate, Lucknow-226022	Member;
3.	Dr. Dineshwar Prasad Singh Flat No. B0701, Godrej Summit, Sector-104, Dwaraka Expressway, Haryana-122006	Member;
4.	Shri Tanzar Ullah Khan B-904 Antrarish Apartment, Sec-52, Noida, U.P.	Member;
5.	Prof. Jaswant Singh Head of Environment Science Department, Dr. Ram Manohar Lohia Awadh University, Ayodhya- 224001	Member;
6.	Dr. Shiv Om Singh, 8, Urmilla Vihar, Kampoo, Lashkar, Gwalior-474001 Madhya Pradesh	Member;
7.	Director, Environment Department. Govt. of UP	Member Secretary.

6. The Chairman and Members of the SEAC-1 and SEAC-2, Uttar Pradesh shall hold office for a term of three years from the date of publication of this notification in the Official Gazette.

7. The SEAC-1 and SEAC-2, Uttar Pradesh shall exercise such powers and follow such procedures as specified in the said notification.

8. The SEAC-1 and SEAC-2, Uttar Pradesh shall function on the principle of collective responsibility and the Chairman shall endeavor to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

9. In order to avoid any conflict of interest -
- (a) the Chairman and Members of the Authority, Uttar Pradesh and SEAC-1 and SEAC-2, Uttar Pradesh shall declare as to which consulting organisation they have been associated with and also the project proponents;
 - (b) the Chairman and Members of the Authority, Uttar Pradesh and SEAC-1 and SEAC-2, Uttar Pradesh shall not undertake any consultation or associate with preparation of Environmental Impact Assessment (EIA) Environment Management Plan for a project, which is to be appraised by the Authority, Uttar Pradesh and SEAC-1 and SEAC-2, Uttar Pradesh during their tenure; and
 - (c) if in the past five years, the Chairman or any of the Members of the Authority, Uttar Pradesh and SEAC-1 and SEAC-2, Uttar Pradesh have provided consultancy services or conducted EIA studies for any project proponent, in that event they shall recuse themselves from the meeting of the Authority, Uttar Pradesh and SEAC-1 and SEAC-2, Uttar Pradesh in the process of appraisal of any project being proposed by such proponents.
10. Government of Uttar Pradesh shall notify an agency to act as Secretariat for the Authority, Uttar Pradesh and SEAC-1 and SEAC-2, Uttar Pradesh and the Secretariat shall provide all financial and logistic support including accommodation, transportation and such other facilities in respect of all their statutory functions.
11. The sitting fee, travelling allowances and dearness allowances to the Chairman and Members of the Authority, Uttar Pradesh and SEAC-1 and SEAC-2, Uttar Pradesh shall be paid as per the rules of the State Government of Uttar Pradesh.

[F. No. J.11013-43/2007-IA.II(I) Pt.I]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.